**FORM C**

Proxy Form

(*Under regulation 16(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019)*

Full name of the guarantor -

[*Insert matter name / application number for the resolution process*]

|  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- |
| Full name of creditor |  | | | | | |
| Address | Present | | Permanent | | Business | |
|  | |  | |  | |
| Identification Number | Aadhaar Number | PAN | | CIN | | GSTIN |
|  |  | |  | |  |
| E-mail |  | | | | | |

I being [*insert name of creditor*] holding [*insert % of voting share*] in the debt of the guarantor, hereby appoint-

|  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- |
| 1. | Full name |  | | | | | |
| Address | Present | | Permanent | | Business | |
|  | |  | |  | |
| Identification Number | Aadhaar Number | PAN | | CIN | | GSTIN |
|  |  | |  | |  |
| E-mail |  | | | | | |
| Signature |  | | | | | |

or failing him;

|  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- |
| 2. | Full name |  | | | | | |
| Address | Present | | Permanent | | Business | |
|  | |  | |  | |
| Identification Number | Aadhaar Number | PAN | | CIN | | GSTIN |
|  |  | |  | |  |
| E-mail |  | | | | | |
| Signature |  | | | | | |

as my proxy to attend and vote for me and on my behalf at the meeting of creditors to be held on [*insert date and time of meeting*]at [*insert venue of the meeting*], and at any adjournment thereof in respect of the matters indicated in the notice of the meeting [*provide details of the notice*], as listed below-

[*insert matters as listed in the agenda*]

Signed this [*insert date*] day of [*insert month*] [*insert year*]

Signature of creditor

Signature of proxy: .